- (e) Requesting coal companies for allocation of abandoned/de-coaled mines for ash filling at Singrauli and Korba areas.
- (f) Creating awareness amongst potential users of ash through distribution of booklets/brochure, advertisement in news papers, workshop/seminars etc. at NTPC stations/regional offices.
- (g) Set up of fly ash brick plants at its all coal based power stations so as to demonstrate manufacture and use of fly ash bricks in building construction.
- (h) Taking up pilot-cum demonstration project for forest wasteland development at Vindhyachal and construction of railway embankment by using ash at Kahalgaon and Talcher-Kaniha.

Establishment of power project in Gulbarga

2748. DR. PRABHAKAR KORE: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that Karnataka Government has submitted a proposal for establishment of coal based thermal power project at Gulbarga;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the coal linkage to this project has not yet been awarded;
 - (d) if so, by when it is likely to be awarded; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) The proposal for establishment of coal based thermal power project at Gulbarga is not required to be submitted to the Government, as under the Electricity Act, 2003, generation has been delicensed and concurrence of Central Electricity Authority (CEA)/Ministry of Power is not required.

(c) to (e) Ministry of Power has recommended to MOC for coal linkage for Gulbarga Thermal Power Project (2x660 MW) on 22.12.2010, 14.06.2011 and 30.12.2011.

Eviction of tenants by BBMB

2749. SHRI AVINASH RAI KHANNA: Will the Minister of POWER be pleased to state;

(a) whether the Ministry is aware of the fact that the Ministry of Urban Development has issued a notification dated 31 May, 2002, published in the Gazette on 8 June, 2002, regarding eviction of public from the public premises;